

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “SMC-1” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.6544/Del/2019  
Assessment Year : 2011-12**

Tatinder Kaur Bhatia, C/o-RRA TAXINDIA, D-28, South Extn., Part-1, New Delhi-110049. PAN-AFCPB1887R	vs	ITO, Ward-45(2), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Sh.Tarun Kumar, Adv.	
<b>Respondent by</b>	Sh. R.K.Gupta, Sr. DR	
<b>Date of Hearing</b>	06.04.2021	
<b>Date of Pronouncement</b>	06.04.2021	

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-15, New Delhi dated 14.06.2019.

2. The learned counsel for the assessee, vide its letter dated 06.04.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 06<sup>th</sup> April, 2021.

***Sd/-***  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI